



**THE  
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Separate paging is given to this part in order that it may be filed as a separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS  
(Legislation Section)

Srinagar, the 8th August, 2018.

The following Act has been assented to by the Governor on 8th August, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR STATE TRUST FOR WELFARE  
OF PERSONS WITH AUTISM, CEREBRAL PALSY, MENTAL  
RETARDATION AND MULTIPLE DISABILITIES ACT, 2018.**

(Governor Act No. VI of 2018)

[8th August, 2018.]

An Act to provide for the constitution of a body for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities and for matters connected therewith or incidental thereto.

Enacted by the Governor in the Sixty-ninth year of the Republic of India, in exercise of powers vested under Proclamation No. P-1/18 dated 20th June, 2018, as follows :—

## CHAPTER I

### Preliminary

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir State Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Definitions.*—In this Act, unless the context otherwise requires,—

- (a) “Autism” means a condition of uneven skill development primarily affecting the communication and social abilities of a person, marked by repetitive and ritualistic behaviors ;
- (b) “Board” means Board of trustees constituted under section 3 ;
- (c) “Cerebral Palsy” means a group of non-progressive conditions of a person characterized by abnormal motor control and posture resulting from brain insult or injuries occurring in the perinatal, prenatal or infant period of development ;
- (d) “Chairperson” means the Chairperson of Board appointed under sub-section (4) of section 3 ;
- (e) “Chief Executive Officer” means the Chief Executive Officer appointed under sub-section (i) of section 8 ;
- (f) “Government” means Government of Jammu and Kashmir ;
- (g) “Member” means a Member of the Board and includes the Chairperson ;
- (h) “Mental retardation” means a condition of arrested or incomplete development of mind of person, which is specially characterized by sub-normality of intelligence ;
- (i) “Multiple disabilities” means a combination of two or more disabilities as defined in clause (e) of section 2 of the Jammu and Kashmir Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1998 ;

